

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI  
(PRINCIPAL BRANCH)**

**Original Application No. 414 of 2023**

**Avtar Singh and Ors.**

**.....Applicant(s)**

**V/s**

**State of Punjab & Ors**

**.....Respondent(s)**

Reply / Fresh Report of Punjab Pollution Control Board through Er. Vijay Kumar, Environmental Engineer, Regional Office, Fatehgarh Sahib in compliance to order dated 10.04.2024.

**Respectfully showeth:**

- 1) That the issue involved in the above-mentioned Original Application is that though 29 MLD Sewage Treatment Plant was constructed for Khanna Town but it was not operating and the sewage was going to Jargari drain causing the health hazard. The OA also raises the issue that Jargari drain crosses under the first Patiala Feeder Canal and outfalls into the Lassara Drain and that Lassara Drain, which is an industrial drain has no outfall and it has become a pond. The Punjab Pollution Control Board is filing replies / status reports in the case from time to time in accordance with the directions of the Hon'ble Tribunal.
- 2) That after hearing and considering the material facts of the case on 10.04.2024, the Hon'ble National Green Tribunal was pleased to direct Punjab Pollution Control Board to file a fresh report covering the following observations and directions of the Hon'ble Tribunal.
  - a) On perusal of the details of the Electricity Consumption Bills between 23.02.20221 to 26.05.2023, disclosed in Annexure-2, we find that there is no consistency in the electricity consumption which indicates that the STP is not running regularly.
  - b) The reply filed by the Municipal Corporation, Khanna also reveals that the STP does not have the CTO and Learned Counsel for MC, Khanna has informed that the application for obtaining the CTO has been made in February, 2024 and the said application is still pending.
  - c) There is no material on record indicating the capacity utilization of the STP as also the water quality discharge from the STP.
  - d) Learned Counsel for the Applicant in the OA has submitted that apart from the issue of the Khanna STP, there is also issue of discharge of sewage water from Jargari drain and the Lassara drain, which is not the issue covered in the present report. He has further submitted that the untreated water of nearby villages is discharged in these drains and since Lassara drain has no outfall, it results into a sewage pond.

- 3) That in compliance to the directions of the Hon'ble Tribunal, it is submitted that the Chairman of Punjab Pollution Control Board has earlier issued a show cause notice dated 12.01.2024 to various Departments involved in the case with an opportunity of personal hearing on 19.01.2024. After hearing the officers of various departments on 19.01.2024, the Chairman of the Board has taken certain decisions, which were conveyed to all the concerned departments for compliance vide letter no. 4773-78 dated 19.01.2024. These facts have been disclosed by the Punjab Pollution Control Board in its earlier reply dated 02.04.2024 filed before the Hon'ble Tribunal.

The stakeholder departments have failed to comply with the decisions of the personal hearing held on 19.01.2024 and as such another opportunity of hearing was given by the Board to the Concerned Departments by issuing a notice vide letter no. 481-86 dated 08.05.2024 under the provisions of the Water (Prevention and Control of Pollution) Act, 1974. A copy of letter no. 481-86 dated 08.05.2024 is enclosed as **Annexure-A**.

- 4) That the hearing was held on 15.05.2024 and the same was attended by Sh. Kuldeep Singh, Panchayat Officer, Doraha; Sh. Charanjit Singh, E.O, M.C Khanna; Sh. Rajiv Kumar, SE, PWSSB; Sh. Balraj Singh Gill, Xen, PWSSB; Sh. Parminder Singh, SDSCO, Samrala, Khanna and Harvinder Singh, SDSCO, Samrala. The officers of the various departments stated that the departments have made compliance of the decisions of personal hearing held on 19.01.2024. The statements given by the officers of various departments during the hearing held on 15.05.2024 are summarized herein below:

**A. Municipal Council, Khanna**

Sh. Charanjit Singh, Executive Officer, M.C Khanna attended the hearing and submitted written reply, which was taken on record. The officer stated that Municipal Council, Khanna has already applied for obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 for the STP of capacity 29 MLD. The MC has already made an appeal to Appellate Authority, Chandigarh against the decision of the Board regarding imposition of Environmental Compensation amounting to Rs. 2.82 crores for not obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. MC, Khanna is utilizing 15 KL of the treated wastewater from STP for sprinkling on the roads and for irrigation in the public parks. The Soil Conservation Department is in a process of laying pipelines for utilising the remaining 9 MLD of treated wastewater for irrigation in the nearby fields. MC, Khanna has already requested the Punjab Water Supply & Sewerage Board (PWSSB) and Department of Soil and Water Conservation, Ludhiana to pursue the farmers to utilize the maximum of treated wastewater for irrigation purposes. The MC, Khanna has already obtained from PWSSB estimate amounting to Rs. 8 Crores for laying 500 mtr long pipeline into Lassara drain. The MC, Khanna shall put up the matter in the next meeting, so that the funds may be transferred to the PWSSB for further necessary action. He further requested to drop the notice.

**B. Department of PWSSB**

Sh. Rajiv Kumar, SE and Sh. Balraj Singh Gill, Xen, PWSSB attended the hearing and submitted written reply, which was taken on record. The officers stated the PWSSB has already submitted estimate to the MC, Khanna to transfer the estimated funds to lay pipeline into Lassara drain. MC, Khanna is required to take necessary action to obtain for the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.

**C. Department of Soil and Water Conservation**

Sh. Parminder Singh and Sh. Harvinder Singh, Sub Divisional Soil Conservation Officers (SDSCO), Samrala attended the hearing and submitted written reply, which was taken on record. The officers stated that 20 MLD of the total discharge of treated wastewater from STP of capacity 29 MLD is being utilized for irrigation of agricultural land in Village Rasoolra and Bahomajra. Under this project, pipeline of length 4300 mtr has already been laid by their department to irrigate 300 acres of land. Meetings are being held with farmers of village Libra, Ikolahi, Bhamaddi and Chakohi to utilize remaining 9 MLD of treated wastewater. The Department shall set up the project within one year after the consent of farmers of the above villages.

**D. Department of Rural Development and Panchayat**

Sh. Kuldeep Singh, Panchayat Officer attended the hearing and informed that the discharge from the ponds of Village Ikolaha has been stopped from entering the pipeline laid to discharge treated wastewater from STP of capacity 29 MLD into Lassara drain. The desilting of ponds is under progress, which shall be completed by 30/06/2024.

5) That after hearing officers of the Board and various other departments as mentioned above, the Chairman of the Board considering the facts and circumstances of the case and material facts has decided as under:

- a) The EO, MC, Khanna and DDPO, Doraha shall take all measures to remove the said stagnation in village Jargari by 20/05/2024.
- b) The EO, MC, Khanna with the Department of Soil & Water Conservation shall provide outlet on the pipeline at appropriate points, so as to maximize utilization of the treated wastewater for agricultural purposes.
- c) The Department of Soil and Water Conservation shall prepare Detailed Project Report (DPR) for utilization of remaining 9 MLD of treated wastewater from STP of capacity 29 MLD for the agricultural purposes within 15 days.
- d) The Drainage-cum-Mining and Geology Division, Department of Water Resources, Punjab, Sangrur shall carryout desilting of Lassara drain by

21/05/2024 through any means to ensure the continuous flow of water in the drain.

- e) The Principal Secretary, Local Government shall be apprised regarding non-serious approach of the MC, Khanna in defending the Govt./ Authorities in the matter of Original Application no. 414/2023 titled as Avtar Singh & Others V/s State of Punjab & Others.
  - f) The Principal Secretary, Water Resources, Punjab shall be requested to take appropriate action against the Executive Engineer, Drainage-cum-Mining and Geology Division, Department of Water Resources, Punjab, Sangrur for not appearing in the hearing before the Chairman of Punjab Pollution Control Board in relation to an important matter i.e. Original Application no. 414/2023 titled as Avtar Singh & Others V/s State of Punjab & Others, as he was to inform about the status of de-silting of Lassara drain.
  - g) Environmental Engineer, Regional Office, Fatehgarh Sahib and Executive Engineer, PWSSB, Sangrur shall personally verify the electricity bills and means of operation of the STP to ascertain the regular operation of the STP. They shall submit their report/ recommendations, within 7 days.
- 6) That the proceedings of the hearing held on 15.05.2024 were conveyed to the Executive Officer, Municipal Council, Khanna; The Executive Engineer, Punjab water supply and sewerage Division, Ludhiana, Near Old Court, Club Road Ludhiana; Executive Engineer, Divisional Soil Conservation Officer, Ludhiana; Block Development & Project Officer, Doraha, District Ludhiana; Executive Engineer, Drainage-cum-Mining and Geology Division, Department of Water Resource, Punjab, Sangrur and Executive Engineer, Panchayati Raj, Zila Parishad, Ludhiana for compliance by the Board vide letter no. 893-99 dated 07.06.2024. A copy of letter no. 893-99 dated 07.06.2024 is enclosed as **Annexure-B**.
- 7) That in compliance with the directions of the Hon'ble National Green Tribunal (NGT) the Sewerage Treatment Plant (STP) was inspected on 24.05.2024 by the Environmental Engineer and Assistant Environmental Engineer of the Punjab Pollution Control Board, Fatehgarh Sahib along with the Executive Engineer and Sub-Divisional Officer of the Punjab Water Supply and Sewerage Board. The Punjab Water Supply and Sewerage Board has reported that the Sewerage Treatment Plant having capacity of 29 MLD was established in the year 2020 for treating domestic effluent from Khanna city. The maintenance of the STP has been entrusted to the Punjab Water Supply and Sewerage Board for a period of 10 years, with the Municipal Council of Khanna bearing the maintenance costs. The entire Khanna city is connected with sewerage pipeline of approximately 187.51 Km. The untreated water of Khanna city is coming through sewerage pipeline to the sewerage treatment plant of capacity 29 MLD, where the water is treated and cleaned as per prescribed standards. This treated domestic effluent flows through the gravity main line and falls into the drain near Jargari from Village Ikolaha, Isadu-Jalajan. According to the record available, this pipeline has been handed over by Punjab Water Supply and Sewerage Board to Municipal Council, Khanna on 02.12.2021. During visit, it was observed that the

STP was in operation and the treated domestic effluent of the STP was partially being used in the irrigation of the agriculture land and the remaining is being discharged through the closed pipeline leading to the Jargari drain.

The records maintained by the Punjab Water Supply and Sewerage Board regarding the STP's operation were examined and it was observed that operating agency i.e. M/s Enviro Infra Engineers Limited is operating the STP properly.

The regular monitoring of wastewater of STP Khanna is being carried out by the Punjab Pollution Control Board and as per the analysis results, the STP is achieving the prescribed standards, which also indicated that the STP is being operated effectively. The analysis results of last five samplings carried out by the Punjab Pollution Control Board are enclosed as **Annexure-C**.

The data collected at the site regarding quantity of domestic effluent treated viz-a-viz the electricity consumed by the operation of the STP is given as under:

Sr. No.	From	To	Total Days	KWH	Outgoing (m <sup>3</sup> )
1	23/07/2021	21/08/2021	29	78090	577666
2	21/08/2021	21/09/2021	31	86070	651780
3	21/09/2021	18/10/2021	27	70152	584947
4	18/10/2021	22/11/2021	35	97854	713572
5	22/11/2021	22/12/2021	30	92052	493481
6	22/12/2021	20/01/2022	29	81810	504625
7	20/01/2022	19/02/2022	30	84912	530120
8	19/02/2022	22/03/2022	31	93564	549389
9	22/03/2022	22/04/2022	31	87744	499057
10	22/04/2022	23/05/2022	31	89400	574138
11	23/05/2022	21/06/2022	29	96558	613594
12	21/06/2022	23/07/2022	32	104394	773755
13	23/07/2022	20/08/2022	28	92190	581623
14	20/08/2022	21/09/2022	32	113082	779732
15	21/09/2022	21/10/2022	30	97728	633966
16	21/10/2022	22/11/2022	32	100170	681378
17	22/11/2022	21/12/2022	29	75576	569821
18	21/12/2022	20/01/2023	30	82842	606611
19	20/01/2023	20/02/2023	31	93012	703774
20	20/02/2023	17/03/2023	25	71676	516717
21	17/03/2023	18/04/2023	32	92982	688947
22	18/04/2023	17/05/2023	29	83898	636941
23	17/05/2023	19/06/2023	33	87696	669971
24	19/06/2023	18/07/2023	29	86784	734044
25	18/07/2023	18/08/2023	31	77118	699174
26	18/08/2023	18/09/2023	31	87288	641189
27	18/09/2023	17/10/2023	29	83466	620638
28	17/10/2023	15/11/2023	29	87372	603798
29	15/11/2023	19/12/2023	34	99480	769466
30	19/12/2023	19/01/2024	31	104250	687769
31	19/01/2024	20/02/2024	32	105414	711877

32	20/02/2024	18/03/2024	27	87990	622638
33	18/03/2024	18/04/2024	31	83334	717301
34	18/04/2024	22/05/2024	34	101694	847249

The consumption of electricity confirms the fact that the STP Khanna is being operated on regular basis and the allegation is not factually correct that the STP is not being operated regularly. The copy of the visit report alongwith record is enclosed as **Annexure-D**.

- 8) That further it is submitted that in compliance to the decisions of the hearing held on 15.05.2024 and the orders of the Hon'ble National Green Tribunal, the site under complaint was visited by the Environmental Engineer and the Assistant Environmental Engineer of Punjab Pollution Control Board, Fatehgarh Sahib on 07.06.2024. During the visit, it was observed that the issue of stagnation in the Jargari pond, as alleged by the complainant, has been addressed and resolved. Apart from that, de-silting work is currently in progress at the site. The work of de-silting has been undertaken by BDPO, Doraha. The Board will implement the decisions taken during the hearing held on 15.05.2024 before the Chairman of the Punjab Pollution Control Board in letter and substance.
- 9) That it is relevant to mention here that the officers of the Department of Soil and Water Conservation during the course of hearing before the Chairman of the Punjab Pollution Control Board on 15.05.2024 had stated the factual position by disclosing the facts that 20 MLD of the total discharge of treated waste water from STP of capacity 29 MLD is being utilized for irrigation of agricultural land in Village Rasoolra and Bahomajra under the project pipeline of 4300 meter length has already been laid by the department to irrigate 300 acres of land. Meetings are being held by the Department of Soil and Water Conservation with the farmers of village Libra, Ikolaha, Bhamaddi and Chakohi to utilize the remaining 9 MLD of treated wastewater of the STP. The Department of Soil and Water Conservation shall set up the project within one year after the consent of the farmers of the above villages.
- 10) That considering the entire facts and circumstances of the case including the achievement of prescribed standards by the STP, the Executive Officer, Municipal Council, Khanna was granted consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 for the operation of the Sewage Treatment Plant (STP) upto 31/12/2024 subject to suitable conditions mentioned therein. The copy of the consent granted is enclosed as **Annexure-E**.
- 11) That the fresh report is hereby submitted in compliance to order dated 10.04.2024 for kind consideration of this Hon'ble Tribunal.

Submitted by



(Vijay Kumar)

Environmental Engineer

Punjab Pollution Control Board

Regional Office, Fatehgarh Sahib

(On behalf of Punjab Pollution Control Board)

Dated: 28.06.2024

Place: Fatehgarh Sahib

No. 481-86  
To

REGISTERED

Dated: 08/05/2024

1. The Executive Officer,  
Municipal Council,  
Khanna
2. The Executive Engineer,  
Punjab water supply and sewerage Division,  
Ludhiana, Near Old Court,  
Club Road Ludhiana.
3. The Executive Engineer,  
Divisional Soil Conservation Officer,  
Ludhiana
4. The Block Development & Project Officer,  
Doraha, Distt. Ludhiana
5. The Executive Engineer,  
Drainage-cum-Mining and Geology Division,  
Deptt. of Water Resource, Punjab  
Sangrur
6. The Executive Engineer,  
Panchayati Raj, Zila Parishad  
Ludhiana

**Subject: Show cause notice for violations of the provisions of the Water (Prevention & Control of Pollution) Act, 1974.**

Whereas it is mandatory on the part of the authority to obtain consent to operate of the Board u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 to operate an outlet for discharge of effluents arising from its premises.

And whereas, it is mandatory on the part of the authority to provide adequate and appropriate effluent treatment facilities, so as to contain the various pollutants in the effluents discharged by it within the standards laid down by the Board.

And whereas, it is mandatory on the part of the authority to provide adequate and appropriate disposal arrangements, so as to utilize the treated domestic effluent in the scientific manner in compliance of Environmental Laws.

And whereas, Sewage Treatment Plant (STP) with a capacity of 29 MLD was commissioned at Bahomajra Road, Khanna based on SBR Technology in the year 2020. The STP is being operated by Punjab Water Supply and Sewerage Board (PWSSB) Department.

And whereas, MC Khanna and PWSSB have not obtained consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 for the STP and is currently being run without consent to operate under the Water Act, 1974.

And whereas, an applicant has been filed by Sh. Avtar Singh, Village Jhargari, Tehsil Payal, District Ludhiana in the Hon'ble National Green Tribunal, New Delhi vide Original Application no. 414/2023 titled as Avtar Singh & Others V/s State of Punjab & Others

And whereas, the allegations of the applicant are reproduced as under:

*"Jargari drain constructed by the villagers, crosses under the First Patiala Feeder Canal and outfalls into the Lassara drain and that Lassara, which is a interstate drain, has no outfall and it has become a pond. Their further plea is that 29 MLD sewage treatment plant was constructed for Khanna Town but the said STP plant is not operating and sewage water is flowing to Jargari drain and finally the pipeline has been left open upstream of siphon below the first Patiala Feeder Canal which is not cleaned because the drain downstream of the siphon i.e. Lassara Drain does not have any outfall. Resultantly, the flow of water is obstructed and the water stagnates in the drain and further overflows and stands in the fields of the applicants and other residents of the area.*

*The stagnating water is leading to Killing/drying of the trees in the area and that the test report of the sample of the untreated water shows that BOD Level and Fecal Coliform Level is*

558

more than the prescribed standards. BOD Level of the sample is 55 mg per litre against the prescribed level of 30 mg per litre. Similarly, the Fecal Coliform Level in MPN/100 ML is 94000 against the prescribed standard of less than 1000.

Since, there is no outfall for flow of the effluent, the untreated/partially treated effluent either keeps on seeping underground or getting stagnated in the ponds or private land of the applicant and other landowners of Village Jargari which has become a constant health hazard."

And whereas, the Hon'ble NGT vide its order dated 15/09/2023 has constituted a joint committee comprising of Member of the Central Pollution Control Board (CPCB), Secretary, State Pollution Control Board (SPCB), Secretary, Central Ground Water Authority (CGWA) and District Magistrate, Ludhiana. The District Magistrate, Ludhiana is directed to act as a nodal agency.

And whereas, in adherence to the directives from the National Green Tribunal (NGT), a meeting was convened in the village of Jargari by the Sub-Divisional Magistrate (SDM) with representatives from MC Khanna, Drainage Department, Punjab Pollution Control Board (PPCB) and the residents of Jargari. During this meeting, it was collectively decided to conduct additional sampling from four designated points i.e Manhole rising main Ikolaha, Manhole rising main Village Nasrali, Manhole rising main Village Jargari and the outlet of the Sewage Treatment Plant (STP).

And whereas, according to the above said decisions, sampling was carried out on 05.10.2023 from above said points in the presence of officials of MC Khanna and the results are tabulated as under:

S.no.	Parameters	Outlet STP	Manhole rising main vill. Ikolaha	Manhole rising main vill. Nasrali	Manhole rising main vill. Jargari	Prescribed Standards
1	pH	7.7	7.6	7.6	7.5	6.0-8.5
2	TSS	8	19	27	92	<100
3	BOD	7	24	28	62	30
4	T.Coli	1700	7000	7000	1,70,000	-
5	F.Coli	180	2100	2600	70,000	<1000

And whereas, the analysis results reveal that the concentration of BOD in the samples collected from Village Jargari & concentration of Faecal Coliform in the samples collected from manhole of Rising main Village Ikolaha, Nasrali and Jargari are beyond the permissible limits, as prescribed by the Board.

And whereas, SDM Payal instructed Regional Office, Fatehgarh Sahib on 11/10/2023 to collect the effluent samples from the manhole in Village Jargari, as the MC Khanna had closed the unauthorized inlets. Accordingly, effluent samples were obtained from the manhole in Village Jargari and sent to the Head Office Laboratory in Patiala and the analysis results are tabulated as under:

Sr. No.	Parameters	Manhole rising main vill. Jargari	Prescribed Standards
1	pH	7.6	6.0-8.5
2	TSS	55	<100
3	BOD	65	30
4	T.Coli	2,80,000	-
5	F.Coli	94,000	<1000

And whereas, the concentration of BOD and F.Coli are beyond the permissible limits as prescribed by the Board.

And whereas, the analysis results of samples collected from the outlet of STP are within the permissible limits as prescribed by the Board. Further, it is intimated that the Board has conducted sampling of STP on monthly basis and as per the record file, the analysis results of samples collected from the outlet of STP for previous 3 months are within the permissible limits.

And whereas, a meeting was again taken by the Sub-Divisional Magistrate with the officials of MC Khanna, the Drainage Department, CPCB, PPCB, BDPO and PWSSB on 20/12/2023 & 27/12/2023. During the meeting, it was decided that sampling would be conducted from the ponds of Village Jhargari, Ikolaha as well as from the manhole and Sewage Treatment Plant (STP). In

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

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And whereas, in compliance to the hearing decision, the Environmental Compensation amounting to Rs. 2,82,00,000/- has been imposed on the MC, Khanna for operating its STP without obtaining consents to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 vide Board's letter no. 61 dated 12.02.2024. But, the MC has failed to deposit the Environmental Compensation, till date.

And whereas, in compliance to the hearing decision no. 7, the Department of Soil and Water Conservation through e-mail dated 06.03.2024 has submitted its letter no. 829 dated 06.03.2024 and informed as under:

*"The Department of Soil and Water Conservation from STP Khanna is making continuous efforts to use treated water for irrigation purposes, under which the department has completed 4358 meters of pipeline work so far and whose water is being applied in an area of about 300 acres. This treated water is being used by the beneficiaries for the production of wheat-paddy and vegetables according to the irrigation consumption of the crop. According to the instructions of the higher officials, the department has been contacting the gram panchayats and farmers of other nearby villages to use the remaining treated water of STP Khanna for irrigation purposes, but it is to be noted here that in this area, farmers have expressed many doubts about using the treated water for irrigation purposes, due to which no written consent is being given by them. So, in this regard, it is requested that the involvement of the Allied Departments is required so that the comprehensive action plan can be prepared as soon as possible by speeding up the work with the help of the Allied Departments."*

And whereas, Municipal Council, Khanna has submitted its compliance of the hearing decisions through e-mail dated 11.03.2024, which are as under:

Sr. No.	Hearing Decisions	Compliance by MC, Khanna
1	The Executive Officer, MC, Khanna shall apply for consents to operate of the Board under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to operate the STP's outlet immediately.	The MC, Khanna has applied for obtaining consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, which is under process.
2	The MC, Khanna shall submit a detailed Action Plan focusing on the strategic utilization of treated effluent from the STP within one month. This plan should explore innovative approaches for using treated water in construction, road dust suppression, dual plumbing and other municipal activities. The plan should include technical specifications, feasibility assessments and implementation timelines.	Out of the treated water of the STP running at Nagar Council Khanna, 20 MLD water is being used by the Soil Conservation Department in the adjacent field. For the remaining 9 MLD, they are also preparing a plan for the use of treated water. The EO, MC, Khanna has issued written instructions to the Sanitation Department to use the treated water for sprinkling the water in the parks under Municipal Council Khanna and to start using this water for the ongoing development works in the city.
3	The MC, Khanna shall install outlets along the pipeline that carries treated wastewater within one month. These outlets shall facilitate the use of treated wastewater for irrigation purposes by the local farmers. The MC must ensure that the installation of these outlets is done in a manner that maximizes accessibility for agricultural lands, while maintaining the integrity and efficiency of the pipeline system. The design and placement of these outlets shall consider the ease of access for farmers and the potential agricultural benefits, promoting sustainable water use practices in the region.	MC, Khanna has written a letter to the Executive Engineer, PWSSB, Ludhiana proposing the installation of outlet pipes from the STP to distribute treated water to local farmers, aiming to optimize the utilization of this resource. Upon receiving the cost estimate, arrangements will be made to allocate the necessary funds to commence the work.
4	The MC, Khanna shall explore the possibility regarding extension of the pipeline connected to STP's outlet by atleast 500 meter into the Lassara drain. This extension	The letter has been issued to the Executive Engineer, Sewerage Division, Ludhiana for preparing estimates for laying outlet pipes for treated water of STP and laying new

560

and in line with the decisions made in the aforementioned meeting, sampling was carried out on 26.12.2023 & 27.12.2023 and the results of sampling are awaited.

And whereas, the survey revealed that effluent from STP Khanna and untreated effluent from Village Jargari is accumulating in Lassara Drain. The treated wastewater from STP Khanna is currently being discharged into Lassara Drain via a 17 km concrete pipeline. Additionally, Village Ikolaha is also discharging its wastewater from two village ponds into the pipeline designated for the discharge of treated effluent from STP Khanna.

And whereas, the Department of Soil & Conservation has established a pipeline network primarily designed for irrigation with a capacity of 2 MLD. However, the remaining 27 MLD of treated wastewater is currently accumulating and stagnating in the Lassara Drain.

And whereas, show cause notice for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 were issued to the Authorities with an opportunity of personal hearing before the Chairman of the Board on 19/01/2024.

And whereas, the representatives the authorities attended the hearing and submitted their respective replies, which were taken on record. The matter was discussed and deliberated in detail.

And whereas, after hearing the officers of the Board and considering the facts submitted the representatives of the authorities the Chairman of the Board decided as under:

1. The Executive Officer, MC, Khanna shall apply for consents to operate of the Board under the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 to operate the STP's outlet immediately.
2. The Punjab Water Supply & Sewerage Board (PWSSB) shall operate & maintain the STP regularly & effectively, so as to achieve the prescribed effluent standards for all the times.
3. The MC, Khanna shall submit a detailed Action Plan focusing on the strategic utilization of treated effluent from the STP within one month. This plan should explore innovative approaches for using treated water in construction, road dust suppression, dual plumbing and other municipal activities. The plan should include technical specifications, feasibility assessments and implementation timelines.
4. The MC, Khanna shall install outlets along the pipeline that carries treated wastewater within one month. These outlets shall facilitate the use of treated wastewater for irrigation purposes by the local farmers. The MC must ensure that the installation of these outlets is done in a manner that maximizes accessibility for agricultural lands, while maintaining the integrity and efficiency of the pipeline system. The design and placement of these outlets shall consider the ease of access for farmers and the potential agricultural benefits, promoting sustainable water use practices in the region.
5. The MC, Khanna shall explore the possibility regarding extension of the pipeline connected to STP's outlet by atleast 500 meter into the Lassara drain. This extension should be designed to ensure efficient dispersion of treated effluent, preventing any potential buildup or stagnation near Jharkaari village after getting approval of the drainage department. The design must include hydraulic modeling to ascertain the impact on the drain's flow characteristics and the surrounding environment.
6. The Drainage Department shall carryout the de-silting of the syphon and starting point of Lassara drain, so as to facilitate the stagnated wastewater flow through the drain and shall submit the action taken report within 15 days.
7. The Department of Soil and Water Conservation shall submit a comprehensive Action Plan for the construction of an additional pipeline to utilize the remaining 9 MLD of treated wastewater for irrigation purposes within a period of one month. The Action Plan shall include detailed project timelines, technical specifications with the existing infrastructure.
8. The PWSSB is directed to ensure the integration and synchronization of Online Continuous Effluent Monitoring Systems (OCEMS) with flow meter data to the CPCB/PPCB Portals. This integration must facilitate real-time data transmission, ensuring data accuracy and reliability for regulatory compliance and monitoring.
9. The PWSSB shall establish a routine maintenance and calibration schedule for the online monitoring systems. This includes ensuring sensor accuracy, data integrity, and system functionality to provide continuous and reliable monitoring results.
10. Department of Rural development and Panchayat Raj shall be responsible for ensuring that no untreated wastewater from village ponds enters the STP-treated wastewater pipeline. The ponds in villages such as Ekolaha and Jarkhari are to be desilted and upgraded within three months using specified technology to meet environmental standards.
11. Environmental Engineer, Regional Office, Fatehgarh Sahib shall calculate the Environmental Compensation to be imposed on the MC, Khanna for operating its STP without obtaining consents to operate of the Board as required under the Water (Prevention & Control of

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

VATAVARAN BHAWAN, NABHA ROAD, PATIALA

E-mail : [ppcbzop2@ymail.com](mailto:ppcbzop2@ymail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

<p>should be designed to ensure efficient dispersion of treated effluent, preventing any potential buildup or stagnation near Jargari village after getting approval of the drainage department. The design must include hydraulic modeling to ascertain the impact on the drain's flow characteristics and the surrounding environment.</p>	<p>pipeline up to 500 meters from Lasara Drain as per the issued instructions. After the estimate, the MC, Khanna should transfer the funds and ensure that the work of laying the new pipeline is started.</p>
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And whereas, in compliance to the hearing decision no. 6, the Executive Engineer/Sangrur, Drainage Department, Punjab has submitted its compliance vide no. 2827-28/103-D dated 12/03/2024 through e-mail dated 13/03/2024, wherein, it has mentioned that the Lasara siphon falls at 303250 above the upper Lasara channel. During the flood season 2023, the work of removing the slush from Burji 292000 to 30325 of Upper Lasara Nala and building a dam on the right side was done by this office and after the completion of the work, its bed level was also maintained. According to the instructions issued by the Board, the field staff of Drainage Department again checked the bed level which was found to be correct on the spot. Therefore, further desilting cannot be done in the said reach of Upper Lasara Nala at present.

And whereas, the Executive Engineer has also informed that the left embankment of Upper Lasara Nala can be raised so that the drain cannot overflow due to excess water coming into Upper Lasara during monsoons. Therefore, the estimate of the work of Upper Lasara Nala from Burji 299150 to 313150 has also been sent to the concerned Sub Divisional Magistrate Payal through its letter No. 946-47/Lasara dated 19/10/2023 by the concerned Sub Divisional Officer and has also been included in the works to be conducted by this office before the flood season 2024. After receiving the necessary funds from the higher offices, this work will be completed on the spot.

And whereas, the Village Jargari was visited by the AEE of Regional Office, Fatehgarh Sahib on 05.03.2024 and it was observed that the previously mixing of untreated effluent from the Village Jargari with treated effluent from the Sewage Treatment Plant (STP) has been temporarily stopped through the construction of a soil embankment. It was observed that no further action had been taken to address the issue, leaving the situation unchanged as earlier observed by the Joint Committee.

And whereas, the MC has failed to obtain consent to operate of the Board as required u/s 25/26 of the Water Act, 1974 and the Authorities have failed to manage the treated/untreated effluent in an environmentally sound manner in compliance of the Water (Prevention & Control of Pollution) Act, 1974, as the same is being stagnated in the drain and its surrounding area. Also, the authorities have failed to comply with the decisions of personal hearing held before the Chairman of the Board on 19/01/2024. Therefore, willfully causing water pollution in the vicinity, thus violating the provisions of said Act.

And whereas, it has now been proposed to initiate action against Authorities under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 after affording an opportunity of show cause-cum-personal hearing, due to aforesaid violations.

As such, you are, hereby, afforded an opportunity to show cause in person before **the Chairman of the Board, in his office at Vatavaran Bhawan, Nabha Road, Patiala on 15/05/2024 at 12.30 noon** to explain, as to why the proposed action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 should not be taken, failing which it will be presumed that Authorities have nothing to say and the Board shall go ahead to take the proposed action under the said Act without giving any further notice/ opportunity.

Endst. No. 487

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman

Dated 08/05/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. It is requested to get the letter delivered to the Authorities through special messenger and he is also requested to attend the hearing on said date.

  
Environmental Engineer(ZP-2)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

E-mail : ppcb2002@gmail.com, Web: www.ppcb.gov.in

Annexure - B



No. 893-99

Regd.

Dated : 07/05/24

To

1. The Executive Officer,  
Municipal Council,  
Khanna
2. The Executive Engineer,  
Punjab water supply and sewerage Division,  
Ludhiana, Near Old Court,  
Club Road Ludhiana.
3. The Executive Engineer,  
Divisional Soil Conservation Officer,  
Ludhiana
4. The Block Development & Project Officer,  
Doraha, Distt. Ludhiana
5. The Executive Engineer,  
Drainage-cum-Mining and Geology Division,  
Deptt. of Water Resource, Punjab  
Sangrur
6. The Executive Engineer,  
Panchayati Raj, Zila Parishad  
Ludhiana

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 to The Executive Officer, Municipal Council, Khanna, The Executive Engineer, PWSSB, Ludhiana, The Executive Engineer, Divisional Soil Conservation Officer, Ludhiana, The Block Development & Project Officer, Doraha, Distt. Ludhiana, The Executive Engineer, Drainage-cum-Mining and Geology Division, Deptt. of Water Resource, Punjab, Sangrur and The Executive Engineer, Panchayati Raj, Zila Parishad, Ludhiana on 15/05/2024.

The following were present:

**From the Board:**

Er. Gurinder Singh Majithia, Member Secretary  
Er. Lavneet Kumar Dubey, Sr. Environmental Engineer  
Er. Navtesh Singla, EE, ZO-I, Patiala  
Er. Vijay Kumar, EE, RO, Fatehgarh Sahib

**From the Authorities :**

Sh. Kuldeep Singh, Panchayat Officer, Doraha  
Sh. Charanjit Singh, EO, MC, Khanna  
Sh. Rajiv Kumar, SE, PWSSB  
Sh. Balraj Singh Gill, Xen, PWSSB  
Sh. Parrinder Singh, SDSCO, Samrala, Khanna  
Sh. Harvinder Singh, SDSCO, Samrala

The officers of the Board brought out that the Sewage Treatment Plant (STP) with a capacity of 29 MLD was commissioned at Bahomajra Road, Khanna based on SBR Technology in the year 2020. The STP is being operated by Punjab Water Supply and Sewerage Board (PWSSB) Department.

The MC Khanna and PWSSB have not obtained consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 for the STP and is currently being run without consent to operate under the Water Act, 1974.

An applicant has been filed by Sh. Avtar Singh, Village Jhargari, Tehsil Payal, District Ludhiana in the Hon'ble National Green Tribunal, New Delhi vide Original Application no. 414/2023 titled as Avtar Singh & Others V/s State of Punjab & Others.

The allegations of the applicant are reproduced as under:

*"Jargari drain constructed by the villagers, crosses under the First Patiala Feeder Canal and outfalls into the Lassara drain and that Lassara, which is a interstate drain, has no outfall and it has become a pond. Their further plea is that 29 MLD sewage treatment plant was constructed for Khanna Town but the said STP plant is not operating and sewage water is flowing to Jargari drain and finally the pipeline has been left open upstream of siphon below the first Patiala Feeder Canal which is not cleaned because the drain downstream of the siphon i.e. Lassara Drain does not have any outfall. Resultantly, the flow of water is obstructed and the water stagnates in the drain and further overflows and stands in the fields of the applicants and other residents of the area.*

*The stagnating water is leading to Killing/drying of the trees in the area and that the test report of the sample of the untreated water shows that BOD Level and Fecal Coliform Level is more than the prescribed standards. BOD Level of the sample is 55 mg per litre against the prescribed level of 30 mg per litre. Similarly, the Fecal Coliform Level in MPN/100 ML is 94000 against the prescribed standard of less than 1000.*

*Since, there is no outfall for flow of the effluent, the untreated/partially treated effluent either keeps on seeping underground or getting stagnated in the ponds or private land of the applicant and other landowners of Village Jargari which has become a constant health hazard."*

The Hon'ble NGT vide its order dated 15/09/2023 has constituted a joint committee comprising of Member of the Central Pollution Control Board (CPCB), Secretary, State Pollution Control Board (SPCB), Secretary, Central Ground Water Authority (CGWA) and District Magistrate, Ludhiana. The District Magistrate, Ludhiana is directed to act as a nodal agency.

In adherence to the directives from the National Green Tribunal (NGT), a meeting was convened in the village of Jargari by the Sub-Divisional Magistrate (SDM) with representatives from MC Khanna, Drainage Department, Punjab Pollution Control Board (PPCB) and the residents of Jargari. During this meeting, it was collectively decided to conduct additional sampling from four designated points i.e Manhole rising main Ikolaha, Manhole rising main Village Nasrali, Manhole rising main Village Jargari and the outlet of the Sewage Treatment Plant (STP).

According to the above said decisions, sampling was carried out on 05.10.2023 from above said points in the presence of officials of MC Khanna and the results are tabulated as under:

S.no.	Parameters	Outlet STP	Manhole rising main vill. Ikolaha	Manhole rising main vill. Nasrali	Manhole rising main vill. Jargari	Prescribed Standards
1	pH	7.7	7.6	7.6	7.5	6.0-8.5
2	TSS	8	19	27	92	<100
3	BOD	7	24	28	62	30
4	T.Coli	1700	7000	7000	1,70,000	-
5	F.Coli	180	2100	2600	70,000	<1000

The analysis results reveal that the concentration of BOD in the samples collected from Village Jargari & concentration of Feecal Coliform in the samples collected from manhole of Rising main Village Ikolaha, Nasrali and Jargari are beyond the permissible limits, as prescribed by the Board.

SDM Payal instructed Regional Office, Fatehgarh Sahib on 11/10/2023 to collect the effluent samples from the manhole in Village Jargari, as the MC Khanna had closed the unauthorized inlets. Accordingly, effluent samples were obtained from the manhole in Village Jargari and sent to the Head Office Laboratory in Patiala and the analysis results are tabulated as under:

Sr. No.	Parameters	Manhole rising main vill. Jargari	Prescribed Standards
1	pH	7.6	6.0-8.5
2	TSS	55	<100
3	BOD	65	30
4	T.Coli	2,80,000	-
5	F.Coli	94,000	<1000

The concentration of BOD and F.Coli are beyond the permissible limits as prescribed by the Board.

The concentration of BOD and F.Coli are beyond the permissible limits as prescribed by the

The analysis results of samples collected from the outlet of STP are within the permissible limits as prescribed by the Board. Further, it is intimated that the Board has conducted sampling of STP on monthly basis and as per the record file, the analysis results of samples collected from the outlet of STP for previous 3 months are within the permissible limits.

A meeting was again taken by the Sub-Divisional Magistrate with the officials of MC Khanna, the Drainage Department, CPCB, PPCB, BDPO and PWSSB on 20/12/2023 & 27/12/2023. During the meeting, it was decided that sampling would be conducted from the ponds of Village Jhargari, Ikolaha as well as from the manhole and Sewage Treatment Plant (STP). In accordance with the decisions made in the aforementioned meeting, sampling was carried out on 26.12.2023 & 27.12.2023.

The survey revealed that effluent from STP Khanna and untreated effluent from Village Jargari is accumulating in Lassara Drain. The treated wastewater from STP Khanna is currently being discharged into Lassara Drain via a 17 km concrete pipeline. Additionally, Village Ikolaha is also discharging its wastewater from two village ponds into the pipeline designated for the discharge of treated effluent from STP Khanna.

The Department of Soil & Conservation has established a pipeline network primarily designed for irrigation with a capacity of 2 MLD. However, the remaining 27 MLD of treated wastewater is currently accumulating and stagnating in the Lassara Drain.

Show cause notice for violation of the provisions of the Air (Prevention & Control of Pollution) Act, 1981 were issued to the Authorities with an opportunity of personal hearing before the Chairman of the Board on 19/01/2024.

The representatives the authorities attended the hearing and submitted their respective replies, which were taken on record. The matter was discussed and deliberated in detail.

After hearing the officers of the Board and considering the facts submitted the representatives of the authorities the Chairman of the Board decided as under:

1. The Executive Officer, MC, Khanna shall apply for consents to operate of the Board under the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 to operate the STP's outlet immediately.
2. The Punjab Water Supply & Sewerage Board (PWSSB) shall operate & maintain the STP regularly & effectively, so as to achieve the prescribed effluent standards for all the times.
3. The MC, Khanna shall submit a detailed Action Plan focusing on the strategic utilization of treated effluent from the STP within one month. This plan should explore innovative approaches for using treated water in construction, road dust suppression, dual plumbing and other municipal activities. The plan should include technical specifications, feasibility assessments and implementation timelines.
4. The MC, Khanna shall install outlets along the pipeline that carries treated wastewater within one month. These outlets shall facilitate the use of treated wastewater for irrigation purposes by the local farmers. The MC must ensure that the installation of these outlets is done in a manner that maximizes accessibility for agricultural lands, while maintaining the integrity and efficiency of the pipeline system. The design and placement of these outlets shall consider the ease of access for farmers and the potential agricultural benefits, promoting sustainable water use practices in the region.
5. The MC, Khanna shall explore the possibility regarding extension of the pipeline connected to STP's outlet by atleast 500 meter into the Lassara drain. This extension should be designed to ensure efficient dispersion of treated effluent, preventing any potential buildup or stagnation near Jharkaari village after getting approval of the drainage department. The design must include hydraulic modeling to ascertain the impact on the drain's flow characteristics and the surrounding environment.
6. The Drainage Department shall carryout the de-silting of the syphon and starting point of Lassara drain, so as to facilitate the stagnated wastewater flow through the drain and shall submit the action taken report within 15 days.
7. The Department of Soil and Water Conservation shall submit a comprehensive Action Plan for the construction of an additional pipeline to utilize the remaining 9 MLD of treated wastewater for irrigation purposes within a period of one month. The Action Plan shall include detailed project timelines, technical specifications with the existing infrastructure.
8. The PWSSB is directed to ensure the integration and synchronization of Online Continuous Effluent Monitoring Systems (OCEMS) with flow meter data to the CPCB/PPCB Portals. This integration must facilitate real-time data transmission, ensuring data accuracy and reliability for regulatory compliance and monitoring.
9. The PWSSB shall establish a routine maintenance and calibration schedule for the online monitoring systems. This includes ensuring sensor accuracy, data integrity, and system functionality to provide continuous and reliable monitoring results.
10. Department of Rural development and Panchayat Raj shall be responsible for ensuring that no untreated wastewater from village ponds enters the STP-treated wastewater pipeline. The ponds in villages such as Ekolaha and Jarkhari are to be desilted and upgraded within three months using specified technology to meet environmental standards.
11. Environmental Engineer, Regional Office, Fatehgarh Sahib shall calculate the Environmental Compensation to be imposed on the MC, Khanna for operating its STP without obtaining consents to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and causing stagnation, within 7 days.

In compliance to the hearing decision, the Environmental Compensation amounting to Rs. 2,82,00,000/- has been imposed on the MC, Khanna for operating its STP without obtaining consents to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control

of Pollution) Act, 1981 vide Board's letter no. 61 dated 12.02.2024. But, the MC has failed to deposit the Environmental Compensation, till date.

In compliance to the hearing decision no. 7, the Department of Soil and Water Conservation through e-mail dated 06.03.2024 has submitted its letter no. 829 dated 06.03.2024 and informed as under:

*"The Department of Soil and Water Conservation from STP Khanna is making continuous efforts to use treated water for irrigation purposes, under which the department has completed 4358 meters of pipeline work so far and whose water is being applied in an area of about 300 acres. This treated water is being used by the beneficiaries for the production of wheat-paddy and vegetables according to the irrigation consumption of the crop. According to the instructions of the higher officials, the department has been contacting the gram panchayats and farmers of other nearby villages to use the remaining treated water of STP Khanna for irrigation purposes, but it is to be noted here that in this area, farmers have expressed many doubts about using the treated water for irrigation purposes, due to which no written consent is being given by them. So, in this regard, it is requested that the involvement of the Allied Departments is required so that the comprehensive action plan can be prepared as soon as possible by speeding up the work with the help of the Allied Departments."*

Municipal Council, Khanna has submitted its compliance of the hearing decisions through e-mail dated 11.03.2024, which are as under:

Sr. No.	Hearing Decisions	Compliance by MC, Khanna
1	The Executive Officer, MC, Khanna shall apply for consents to operate of the Board under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to operate the STP's outlet immediately.	The MC, Khanna has applied for obtaining consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, which is under process.
2	The MC, Khanna shall submit a detailed Action Plan focusing on the strategic utilization of treated effluent from the STP within one month. This plan should explore innovative approaches for using treated water in construction, road dust suppression, dual plumbing and other municipal activities. The plan should include technical specifications, feasibility assessments and implementation timelines.	Out of the treated water of the STP running at Nagar Council Khanna, 20 MLD water is being used by the Soil Conservation Department in the adjacent field. For the remaining 9 MLD, they are also preparing a plan for the use of treated water. The EO, MC, Khanna has issued written instructions to the Sanitation Department to use the treated water for sprinkling the water in the parks under Municipal Council Khanna and to start using this water for the ongoing development works in the city.
3	The MC, Khanna shall install outlets along the pipeline that carries treated wastewater within one month. These outlets shall facilitate the use of treated wastewater for irrigation purposes by the local farmers. The MC must ensure that the installation of these outlets is done in a manner that maximizes accessibility for agricultural lands, while maintaining the integrity and efficiency of the pipeline system. The design and placement of these outlets shall consider the ease of access for farmers and the potential agricultural benefits, promoting sustainable water use practices in the region.	MC, Khanna has written a letter to the Executive Engineer, PWSSB, Ludhiana proposing the installation of outlet pipes from the STP to distribute treated water to local farmers, aiming to optimize the utilization of this resource. Upon receiving the cost estimate, arrangements will be made to allocate the necessary funds to commence the work.
4	The MC, Khanna shall explore the possibility regarding extension of the pipeline connected to STP's outlet by atleast 500 meter into the Lassara drain. This extension should be designed to ensure efficient dispersion of treated effluent, preventing any potential buildup or stagnation near Jargari village after getting approval of the drainage department. The design must include hydraulic modeling to ascertain the impact on the drain's flow characteristics and the surrounding environment.	The letter has been issued to the Executive Engineer, Sewerage Division, Ludhiana for preparing estimates for laying outlet pipes for treated water of STP and laying new pipeline up to 500 meters from Lasara Drain as per the issued instructions. After the estimate, the MC, Khanna should transfer the funds and ensure that the work of laying the new pipeline is started.

In compliance to the hearing decision no. 6, the Executive Engineer/Sangrur, Drainage Department, Punjab has submitted its compliance vide no. 2827-28/103-D dated 12/03/2024 through e-mail dated 13/03/2024, wherein, it has mentioned that the Lasara siphon falls at 303250 above the upper Lasara channel. During the flood season 2023, the work of removing the slush from Burji 292000 to 30325 of Upper Lasara Nala and building a dam on the right side was done by this office and after the completion of the work, its bed level was also maintained. According to the instructions issued by the Board, the field staff of Drainage Department again checked the bed level which was found to be correct on the spot. Therefore, further desilting cannot be done in the said reach of Upper Lasara Nala at present.

The Executive Engineer has also informed that the left embankment of Upper Lasara Nala can be raised so that the drain cannot overflow due to excess water coming into Upper Lasara during monsoons. Therefore, the estimate of the work of Upper Lasara Nala from Burji 299150 to 313150 has also been sent to the concerned Sub Divisional Magistrate Payal through its letter No. 946-47/Lasara dated 19/10/2023 by the concerned Sub Divisional Officer and has also been included in the works to be conducted by this office before the flood season 2024. After receiving the necessary funds from the higher offices, this work will be completed on the spot.

The Village Jargari was visited by the AEE of Regional Office, Fatehgarh Sahib on 05.03.2024 and it was observed that the previously mixing of untreated effluent from the Village Jargari with treated effluent from the Sewage Treatment Plant (STP) has been temporarily stopped through the construction of a soil embankment. It was observed that no further action had been taken to address the issue, leaving the situation unchanged as earlier observed by the Joint Committee.

The MC has failed to obtain consent to operate of the Board as required u/s 25/26 of the Water Act, 1974 and the Authorities have failed to manage the treated/ untreated effluent in an environmentally sound manner in compliance of the Water (Prevention & Control of Pollution) Act, 1974, as the same is being stagnated in the drain and its surrounding area. Also, the authorities have failed to comply with the decisions of personal hearing held before the Chairman of the Board on 19/01/2024. Therefore, willfully causing water pollution in the vicinity, thus violating the provisions of said Act.

Accordingly, show cause notice for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 have been issued to the Authorities with an opportunity of personal hearing before the Chairman of the Board on 15/05/2024.

The representative of the MC, Khanna attended the hearing and submitted a written reply, which was taken on record. He further stated that MC, Khanna has already applied for obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 for the STP of capacity 29 MLD. The MC has already made an appeal to Appellate Authority, Chandigarh against the decision of the Board regarding imposition of Environmental Compensation amounting to Rs. 2.82 crores for not obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. MC, Khanna is utilizing 15 KL of the treated wastewater from STP for sprinkling on the roads and for irrigation in the public parks. The Soil Conservation Department is in a process of laying pipelines for utilising the remaining 9 MLD of treated wastewater for irrigation in the nearby fields. MC, Khanna has already requested the Punjab Water Supply & Sewerage Board (PWSSB) and Deptt. of Soil and Water Conservation, Ludhiana to pursue the farmers to utilize the maximum of treated wastewater for irrigation purposes. The MC, Khanna has already obtained from PWSSB estimate amounting to Rs. 8 Crores for laying 500 mtr long pipeline into Lassara drain. The MC, Khanna shall put up the matter in the next meeting, so that the funds may be transferred to the PWSSB for further necessary action. He further requested to drop the notice.

The representative of the PWSSB submitted a written reply, which was taken on record. He further stated the PWSSB has already submitted estimate to the MC, Khanna to transfer the estimated funds to lay pipeline into Lassara drain. MC, Khanna is required to take necessary action to obtain for the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.

The representative of the Deptt. of Soil Conservation submitted a written reply, which was taken on record. He further stated 20 MLD of the total discharge of treated wastewater from STP of capacity 29 MLD is being utilized for irrigation of agricultural land in Vill. Rasoolra and Bahomajra. Under this project, pipeline of length 4300 mtr has already been laid by their department to irrigate 300 acre of land. Meeting are being held with farmers of village Libra, Ikolahi, Bhamaddi and Chakohi to utilize remaining 9 MLD of treated wastewater. The Deptt. shall set up the project within one year after the consent of farmers of the above said villages.

The representative of BDPO, Doraha informed that the discharge from the ponds of Vill. Ikolaha have been stopped from entering the pipeline laid to discharge treated wastewater from STP of capacity 29 MLD into Lassara drain. The desilting of ponds is under progress, which shall be completed by 30/06/2024.

After duly hearing the officers of the Board and the representatives of the stakeholder departments, the Chairman of the Board extreme dissatisfaction with the ongoing stagnation, noting that the matter has been pending before the Hon'ble National Green Tribunal (NGT) for approximately one year without any substantial improvement of the situation at the ground level. Furthermore, the Chairman articulated concerns regarding the frequent absence of representatives from the stakeholder departments at numerous hearings before the Hon'ble NGT, which has resulted in awkward situations due to the inability to adequately respond to the queries posed by the Tribunal. Therefore, the Chairman of the Board decided as under:

1. The EO, MC, Khanna and DDPO, Doraha shall take all measures to remove the said stagnation in village Jargari by 20/05/2024.
2. The EO, MC, Khanna with the Deptt. of Soil & Water Conservation shall provide outlet on the pipeline at appropriate points, so as to maximize utilization of the treated wastewater for agricultural purposes.
3. The Deptt. of Soil and Water Conservation shall prepare Detailed Project Report (DPR) for utilization of remaining 9 MLD of treated wastewater from STP of capacity 29 MLD for the agricultural purposes within 15 days.
4. The Drainage-cum-Mining and Geology Division, Deptt. of Water Resources, Punjab, Sangrur shall carryout desilting of Lassara drain by 21/05/2024 through any means to ensure the continuous flow of water in the drain.
5. The Principal Secretary, Local Govt. shall be apprised regarding non-serious approach of the MC, Khanna in defending the Govt./ Authorities in the matter of Original Application no. 414/2023 titled as Avtar Singh & Others V/s State of Punjab & Others.
6. The Principal Secretary, Water Resources, Punjab shall be requested to take appropriate action against the Executive Engineer, Drainage-cum-Mining and Geology Division, Deptt. of Water Resources, Punjab,

Sangrur for not appearing in the hearing before the Chairman of Punjab Pollution Control Board in relation to an important matter i.e. Original Application no. 414/2023 titled as Avtar Singh & Others V/s State of Punjab & Others, as he was to inform about the status of de-silting of Lassara drain.

7. Environmental Engineer, Regional Office, Fatehgarh Sahib and Executive Engineer, PWSSB, Sangrur shall personally verify the electricity bills and means of operation of the STP to ascertain the regular operation of the STP. They shall submit their report/ recommendations, within 7 days.

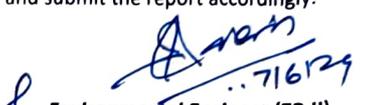
You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 900

Dated 07/6/24

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & necessary action and submit the report accordingly.

  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

**PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,  
NABHA ROAD, PATIALA  
WATER ANALYSIS REPORT**



- |                                      |  |
|--------------------------------------|--|
| 1. Laboratory Sample No.             | E-547-548/H.O.Lab. Monitoring/2024-25                      |
| 2. Name of Industry                  | STP 29 MLD, Khanna   |
| 3. Name of Sample collecting Officer | Er. Pritpal Kaur, AEE                                      |
| 4. Designation of authorizing Test   | Environmental Engineer, Regional Office, Fatehgarh Sahib   |
| 5. Type of Sample                    | Grab   |
| 6. Date & Time of Sample collection  | 05.06.2024   |
| 7. Date of Sample receipt in Lab.    | 06.06.2024   |
| 8. Period of Analysis                | 06.06.2024 to 14.06.2024                                   |
| 9. Test Methods                      | As per relevant parts of IS-3025/IS:1622 & Methods of APHA |

AEE I  
  
 Pritpal Kaur  
 21/6/24

**Results**

Sr. No.	Parameters	Inlet of STP	Outlet of STP	Prescribed Standard
1	pH	7.5	7.9	6.5-9.0
2	Total Suspended Solids mg/l	98	10	<100
3	Bio-chemical Oxygen Demand mg/l	77	7	30
4	Faecal Coliform MPN/100ml	84,000	93	<1000

Remarks: The prescribed standards are as per notification no 188 of 28.3.19. However, if any stringent other standards have been imposed by the Board, the same shall prevail.

—End of Report—

Encl. No: 15392-94

Scientific Officer  
 21/6/24  
 Dt 21/6/24

A copy of the above is forwarded to the: -

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala.
3.  The Environment Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib

Asst. Scientific Officer  
 21/6/24

**PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN  
NABHA ROAD, PATIALA  
WATER ANALYSIS REPORT**



- |                                      |  |
|--------------------------------------|--|
| 1. Laboratory Sample No.             | E-189-190/11.O.Lab. Monitoring/2024-25                     |
| 2. Name of Industry                  | STP 29 MLD, Khanna   |
| 3. Name of Sample collecting Officer | Er. Pritpal Kaur, AEE                                      |
| 4. Designation of authorizing Test   | Environmental Engineer, Regional Office, Fatehgarh Sahib   |
| 5. Type of Sample                    | Grab   |
| 6. Date & Time of Sample collection  | 02.05.2024   |
| 7. Date of Sample receipt in Lab.    | 03.05.2024   |
| 8. Period of Analysis                | 03.05.2024 to 08.05.2024                                   |
| 9. Test Methods                      | As per relevant parts of IS:3025/IS:1622 & Methods of APHA |



AEE-  
P. Kaur  
13/5/24  
दिनी

**Results**

Sr. No.	Parameters	Inlet of STP	Outlet of STP	Prescribed Standard
1	pH	7.2	7.5	6.5-9.0
2	Total Suspended Solids mg/l	103	10	<100
3	Bio-chemical Oxygen Demand mg/l	87	9	30
4	Faecal Coliform MPN/100ml	94,000	180	<1000

Remarks: The prescribed standards are as per notification no 188 dt 28.3.19. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.

---End of Report---

Scientific Officer  
13/5/24

Endst. No: /1970-72

Dt.

A copy of the above is forwarded to the :-

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.

Asst. Scientific Officer  
13/5/24

**PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,  
NABHA ROAD, PATIALA  
WATER ANALYSIS REPORT**



*Assd*  
*ਵਿੱਤੀ ਡਾਕ*  
*ਵਾਤਾਵਰਨ ਵਿਭਾਗ*  
*ਫੈਟਹਗੜ੍ਹ ਸਾਹਿਬ*

- |  |  |
|--|--|
| 1. Laboratory Sample No.                 | E-1-2/H.O.Lab. Monitoring/2024-25                          |
| 2. Name of Industry                      | STP Khanna (29 MLD), Khanna                                |
| 3. Name of Sample collecting Officer     | Er. Pritpal Kaur, AEE                                      |
| 4. Designation of authorizing Test       | Environmental Engineer, Regional Office, Fatehgarh Sahib   |
| 5. Type of Sample                        | Grab   |
| 6. Date & Time of Sample collection      | 01.04.2024   |
| 7. Date & Time of Sample receipt in Lab. | 01.04.2024   |
| 8. Period of Analysis                    | 01.04.2024 to 09.04.2024                                   |
| 9. Test Methods                          | As per relevant parts of IS:3025/IS:1622 & Methods of APHA |

**Results**

Sr. No.	Parameters	Inlet of STP	Outlet of STP	Prescribed Standard
1	pH	7.1	7.5	6.5-9.0
2	Total Suspended Solids mg/l	128	8	<100
3	Bio-chemical Oxygen Demand mg/l	112	BDL	30
4	Feecal Coliform MPN/100ml	1,10,000	BDL	< 1000

Remarks: The prescribed standards are as per notification no 188 dt 28.3.19. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.

Note: BDL means Below Method Detection Limit.

---End of Report---

*[Signature]*  
Scientific Officer

Endst. No: 9554-56

Dt. 10/4/24

A copy of the above is forwarded to the: -

1. The Chief Environment Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.

*[Signature]*  
Asth. Scientific Officer

*[Signature]*  
10/4/24

**PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,  
NABHA ROAD, PATIALA  
WATER ANALYSIS REPORT**



- |  |  |
|--|--|
| 1. Laboratory Sample No.                 | E-5210-5211/H.O.Lab. Monitoring/2024                       |
| 2. Name of Industry                      | STP Khanna (29 MLD)  |
| 3. Name of Sample collecting Officer     | Er. Pritpal Kaur, AEE                                      |
| 4. Designation of authorizing Test       | Environmental Engineer, Regional Office, Fatehgarh Sahib   |
| 5. Type of Sample                        | Grab   |
| 6. Date & Time of Sample collection      | 01.03.2024   |
| 7. Date & Time of Sample receipt in Lab. | 02.03.2024   |
| 8. Period of Analysis                    | 02.03.2024 to 11.03.2024                                   |
| 9. Test Methods                          | As per relevant parts of IS:3025/IS:1622 & Methods of APHA |

**Results**

Sr. No.	Parameters	Inlet of STP	Outlet of STP	Prescribed Standard
1	pH	7.2	7.7	6.5-9.0
2	Total Suspended Solids mg/l	139	BDL	<100
3	Bio-chemical Oxygen Demand mg/l	112	6	30
4	Feecal Coliform MPN/100ml	1,10,000	180	< 1000

Remarks: The prescribed standards are as per notification no 185 dt 28.3.19. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.

Note: BDL means Below Method Detection Limit.

---End of Report---

Scientific Officer

Endst. No: 6894-96

Dt.

A copy of the above is forwarded to the :-

1. The Chief Environment Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.

ਨਵੀਂ ਡਾਕ

ਵਾਤਾ: ਇੰਜੀ:

Astt. Scientific Officer

**PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,  
NABHA ROAD, PATIALA  
WATER ANALYSIS REPORT**



- |                                      |  |
|--------------------------------------|--|
| 1. Laboratory Sample No.             | E-4960-4961/H.O.Lab. Monitoring/2024                       |
| 2. Name of Industry                  | STP Khanna, 29 MLD   |
| 3. Name of Sample collecting Officer | Er. Malkit Singh, AEE                                      |
| 4. Designation of authorizing Test   | Environmental Engineer, Regional Office, Fatehgarh Sahib   |
| 5. Type of Sample                    | Grab   |
| 6. Date & Time of Sample collection  | 03.02.2024   |
| 7. Date of Sample receipt in Lab.    | 03.02.2024   |
| 8. Period of Analysis                | 03.02.2024 to 08.02.2024                                   |
| 9. Test Methods                      | As per relevant parts of IS:3025/IS:1622 & Methods of APHA |

**Results**

Sr. No.	Parameters	Inlet of STP	Outlet of STP	Prescribed Standard
1	pH	7.3	7.5 ✓	6.5-9.0
2	Total Suspended Solids mg/l	118	9 ✓	<100
3	Bio-chemical Oxygen Demand mg/l	98	6 ✓	30
4	Feacal Coliform MPN/100ml	-	180 ✓	<1000

Remarks: The prescribed standards are as per notification no 188 dt 28.3.19. However, if any stringent/other standards have been imposed by the Board, the same shall prevail.

---End of Report---

Endst. No: 4/16-18

Scientific Officer

Dt. 14/2/24

A copy of the above is forwarded to the: -

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib.

Asst. Scientific Officer

12/2/24

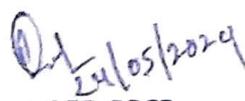
Visit Report

1.	Name of the Officers:  Name/Location of STP:  Longitude and Latitude	:	a) Er. Vijay Kumar, Environmental Engineer PPCB b) Er. Pritpal Kaur, Assistant Environmental Engineer, Punjab Pollution Control Board c) Er. Balraj Singh Gill, EE, PWSSB d) Er. Amritpal Kaur, SDE, PWSSB  29 MLD STP Bahomajra Road, KHANNA (PUNJAB)
2.	Process of Sewage Treatment	:	SBR – Sequential Batch Reactor
3.	Designed Capacity/day	:	29 MILLION LITRE/DAY
4.	Actual treatment	:	26 MLD (Monthly Average)
5.	Raw sewage characteristics	:	The analysis results of sample collected on 02/05/2024 pH = 7.2 TSS = 103 mg/l BOD = 87 mg/l F.Coli = 94,000 MPN/100 ml
6.	<b>Primary Settling Tank</b> (i) Primary Settling Tank Volume m <sup>3</sup> (ii) Settling Surface area m <sup>2</sup> (iii) Weir length m (iv) Retention period (v) PST outlet TSS, BOD, COD (mg/L) (vi) Underflow solids concentration mg/L or % Actual primary Sludge production rate (Flow rate m <sup>3</sup> /hr multiplied by hr/day) (vii) Availability of Mechanical Scrapper	:	72.25 m <sup>3</sup>       Yes
7.	<b>Aeration Tank</b> (i) Aeration Tank Volume m <sup>3</sup> (ii) Retention period (iii) Mixed Liquor MLSS & MLVSS mg/L (iv) Aeration Capacity KW or HP (v) Rated aeration capacity	:	(4 Tanks) 4606m <sup>3</sup> (Per Tank) 60 Min 2500-4000 mg/L & 2100-3000 mg/L 90 KW or 120 HP (6 NOo) 3000 m <sup>3</sup>
8.	<b>Secondary Settling Tank</b> (i) Return flow rates m <sup>3</sup> /hr or m <sup>3</sup> /day (ii) Return flow solids (TSS) concentration	:	155 m <sup>3</sup> /hr or 3720 m <sup>3</sup> /hr 4000 mg/L
9.	<b>A. Activated Sludge Process</b> (i) Waste sludge generation (Flow rate m <sup>3</sup> /hr multiplied by hr/day) (ii) Waste Sludge Solids (TSS) concentration mg/L	:	990m <sup>3</sup> 12000 mg/L

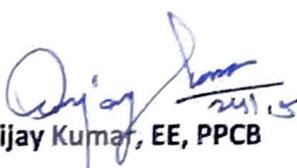
	(iii) ASP outlet TSS, BOD		
10.	Final Effluent Quantity BOD, TSS, COD, TKN, Nitrate, Phosphate, T.C, F.C	:	The analysis results of sample collected on 02/05/2024 pH = 7.5 TSS = 10 mg/l BOD = 9 mg/l F.Coli = 180 MPN/100 ml
11.	<b>Sludge Thickener</b> (i) Volume m <sup>3</sup> (ii) Thickening Surface m <sup>3</sup> (iii) Actual thickened sludge production Rate (Flow rate, m <sup>3</sup> /hr multiplied by hr/day)	:	641 m <sup>3</sup> 193m <sup>3</sup> 25m <sup>3</sup> /hr
12.	Point of treated sewage disposal (river/lake/irrigation/land disposal/pisciculture /aquaculture/any other)	:	Irrigation/Drain
13.	Bypass arrangement at STPs, if any	:	Closed (Sealed)
14.	Method of sludge disposal and status (satisfactory/unsatisfactory)	:	Being lifted by the local farmers and used as manure
15.	Operation and maintenance of Sewage Treatment Plant (satisfactory/unsatisfactory)	:	Satisfactory
16.	Agency for operation and maintenance of Sewage Treatment Plant	:	ENVIRO INFRA ENGINEERS LTD. NEW DELHI
17.	Operation through Sub Contractor, if any	:	No
18.	Power requirement		450 kW
19.	Status of power availability for uninterrupted and continuous running of STP	:	D.G
20.	Status of Skilled/Trained Manpower	:	12
21.	Annual expenditure on O&M & STP	:	62.65 Lakh
22.	Consent from State Pollution Control Board/Pollution Control Committee or not	:	Applied by MC Khanna and under process
23.	Volume of industrial waste being mixed in sewage, if any.	:	NIL
24.	Status of maintenance of Log Books	:	Maintained
25.	Status of Laboratory facility	:	working
26.	Date of inspection	:	24 May 2024

**Remarks:** The STP was visited by the Environmental Engineer & Asstt. Environmental Engineer of Punjab Pollution Control Board alongwith Executive Engineer & Sub Divisional Engineer of Deptt. of Punjab Water Supply & Sewerage Board on 24/05/2024 and during visit, it was observed that the STP was in operation. The STP has installed an EMF meter at its final outlet. Additionally, the STP is equipped with a Supervisory Control and Data Acquisition (SCADA) system. Based on the data obtained from the SCADA system and the electricity bills provided by the STP representative, it has been confirmed that the STP is operating regularly. The STP has provided Online Continuous Effluent Monitoring System (OCEMS) at the final outlet of the STP. The treated domestic effluent was partially being reused in the irrigation of the agriculture land through the pipelines laid down by the Deptt. of Soil & Water Conservation and partially being discharged through the permanent pipe into the Lassara Drain at Village Jargari.

  
Er. Amritpal Kaur, SDE, PWSSB

  
Er. Pritpal Kaur, AEE, PPCB

  
Er. Balraj Singh Gill, EE, PWSSB

  
Er. Vijay Kumar, EE, PPCB



**PUNJAB POLLUTION CONTROL BOARD**  
 Zonal Office-II, Vatavaran Bhawan, Nabha Road, Patiala - 147001.  
 Website:- www.ppcb.gov.in



Office Dispatch No : \_\_\_\_\_ Registered/Speed Post \_\_\_\_\_ Date: \_\_\_\_\_  
 Industry Registration ID: R24LDH1682337 Application No : 25190490

To,  
**Charanjit Singh**  
**Gne College Ludhiana**  
**Ludhiana, Ludhiana-141401**

Subject: Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

**PUNJAB**

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/LDHHK/2024/25190490
Date of issue :	21/06/2024
Date of expiry :	20/12/2024
Certificate Type :	Fresh

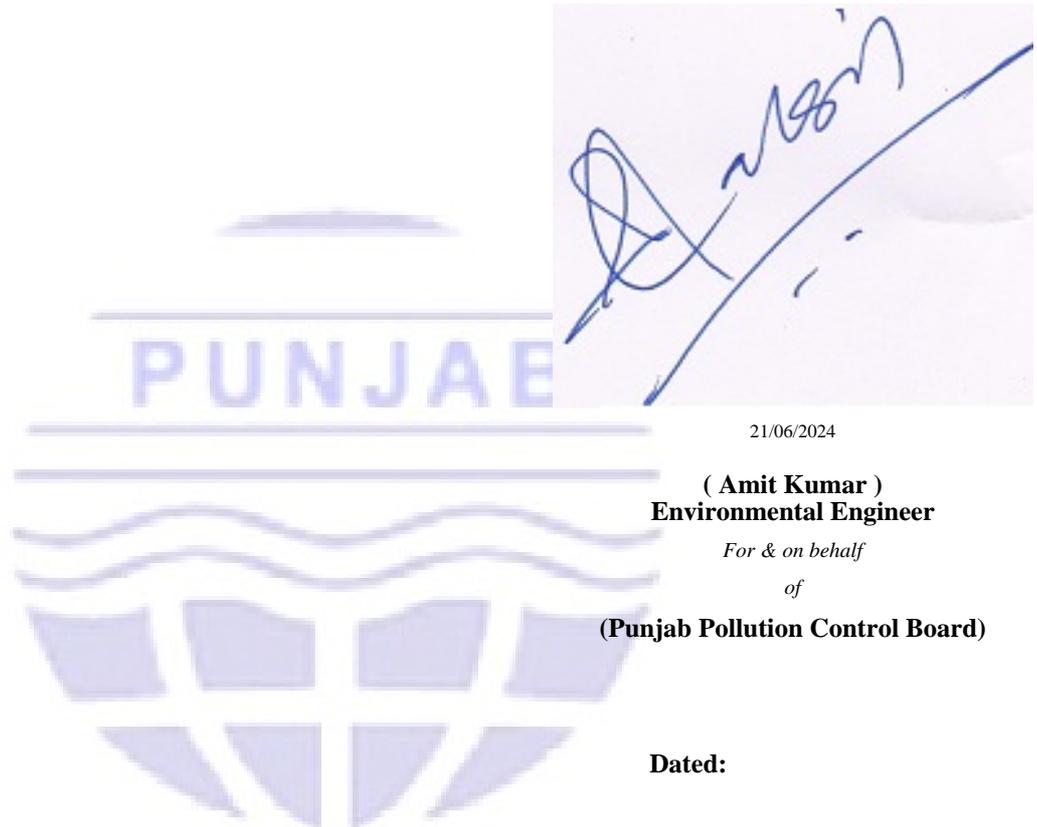
2. Particulars of the Industry

Name & Designation of the Applicant	Sh. Charanjit Singh, (Executive Officer)
Address of Industrial premises	Municipal Council, Khanna- Sewage Treatment Plant, 29 Mld, Khanna Ludhiana, Khanna, Ludhiana Khanna-141401
Capital Investment of the Industry	3006.0 lakhs
Category of Industry	Red
Type of Industry	1081-Sewage Treatment Plants
Scale of the Industry	Large
Office District	Ludhiana Khanna
Consent Fee Details	Rs. 7,73,125/- (Rs. 6,70,625/- under the Water Act, 1974, Rs. 30,000/- under the Air Act, 1981 and Rs. 72,500/- as NOC regularization fee) vide R. No. PPCB/63 dated 21/02/2024.
Raw Materials (Name with quantity per day)	Domestic Sewage @ 29000 Kilo Liter/Day
Products (Name with quantity per day)	Treated Sewage Water @ 29000 Kilo Liter/Day
By-Products, if any, (Name with quantity per day)	Nil.
Details of the machinery and processes	As per details given in application no. 25190490

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Municipal Council, Khanna- Sewage Treatment Plant, 29 Mld, Khanna Ludhiana, Khanna, Ludhiana Khanna, 141401

<b>Details of the Effluent Treatment Plant</b>	<i>Trade Effluent : Nil.</i> <i>Domestic Effluent @ 29000 KLD : STP of capacity 29 MLD based on SBR Technology.</i>
<b>Mode of Disposal</b>	<i>Domestic Effluent @ 29000 KLD : 10 MLD is being used for irrigation system through the pipeline laid in the fields by the Department of Soil Conservation and 19 MLD is being discharged into the Lassara drain.</i>
<b>Standards to be achieved under Water(Prevention &amp; Control of Pollution) Act, 1974</b>	<i>As per effluent standards prescribed by the Board/ MoEF&amp;CC as amended from time to time.</i>



21/06/2024

**( Amit Kumar )  
Environmental Engineer**

*For & on behalf  
of*

**(Punjab Pollution Control Board)**

**Endst. No.:**

**Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib. He is requested to ensure the compliance of the consent conditions and submit the report accordingly.

*"This is computer generated document from OCMMS by PPCB"*

*Municipal Council, Khanna- Sewage Treatment Plant, 29 Mld ,Khanna Ludhiana,Khanna,Ludhiana Khanna,141401*

21/06/2024

**( Amit Kumar )  
Environmental Engineer**

*For & on behalf*

*of*

**(Punjab Pollution Control Board)**



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*Municipal Council, Khanna- Sewage Treatment Plant, 29 Mld ,Khanna Ludhiana,Khanna,Ludhiana Khanna,141401*

## TERMS AND CONDITIONS

### A. GENERAL CONDITIONS

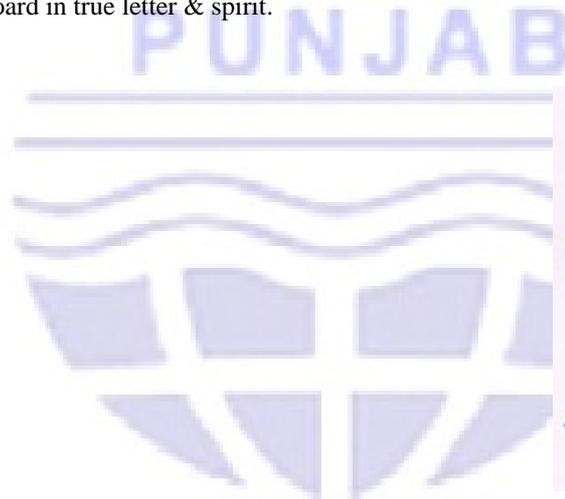
1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment<sup>1/2</sup>s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
  - (i) Once in Year for Small Scale Industries.
  - (ii) Four in a Year for Large/Medium Scale Industries.
  - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
  - (i) Where unavoidable to prevent loss of life or some property damage or
  - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

**B. SPECIAL CONDITIONS**

1. This consent is granted subject to the decision of the Hon'ble NGT in O.A. No. 414 of 2023 titled as Avtar Singh & Ors. Vs. State of Punjab & Ors.
2. The MC, Khanna will comply with the directions of the PPCB issued from time to time and will also co-ordinate with other concerned departments to make compliance so as to settle the core issue.
3. The MC, Khanna will operate the STP effectively and will maintain the record of the same.
4. The MC, Khanna will connect the OCEMS installed at the outlet of STP with the server of the PPCB/CPCB within 15 days.
5. The MC, Khanna shall ensure that no stagnation will cause in the future due to treated wastewater of STP.
6. The MC, Khanna shall ensure that maximum treated wastewater will be utilized for irrigation purpose.
7. The MC, Khanna shall comply with the decisions of personal hearing held on 15/05/2024 before the Chairman of the Board in true letter & spirit.



21/06/2024

**( Amit Kumar )  
Environmental Engineer**

*For & on behalf*

*of*

**(Punjab Pollution Control Board)**